



# R F D

Results Framework Document  
for  
Ministry of Corporate Affairs

(2009-2010)

## Section 1: Vision, Mission, Objectives and Functions

### Vision

To facilitate corporate growth with enlightened regulation.

### Mission

To be responsive and sensitive to changes in the business environment and suitably formulate and modify corporate laws and regulations from time-to-time.

### Objectives

- 1 To provide simplified laws governing Corporate Sector to facilitate effective compliance and regulatory regime.
- 2 On line delivery of all registry related services with speed certainty and transparency, access to public information and effectively monitoring of statutory compliance by the companies.
- 3 To encourage corporates to adopt good corporate governance practices and corporate social responsibility.
- 4 To promote investor education and awareness for creation of appropriate business environment that facilitate growth of corporate sector in the country.
- 5 To provide an effective institutional mechanism for resolution of corporate disputes under the Company Act, 1956.
- 6 To promote competition and curb anti-competition practices.

### Functions

- 1 Administration of Companies Act, 1956 and other related Acts.
- 2 Revision of Companies Act, 1956.
- 3 Formulation of Policies and Rules under various Acts administered by the Ministry.
- 4 Implementation of Competition Act and rules & regulations framed thereunder.
- 5 e-Governance in MCA.
- 6 Undertaking investor education programmes/activities.

## Section 2: Inter se Priorities among Key Objectives, Success indicators and Targets

Column 1	Column 2	Column 3	Column 4		Column 5	Column 6				
Objective	Weight	Action	Success Indicator	Unit	Weight	Target / Criteria Value				
						Excellent	VeryGood	Good	Fair	Poor
						100%	90%	80%	70%	60%
1 To provide simplified laws governing Corporate Sector to facilitate effective compliance and regulatory regime.	45.00	Providing support to Parliamentary Standing Committee on Finance for examination of Companies' Bill,	Number of days by which replies will be sent prior to the stipulated time to the queries raised by Parliamentary Standing	Number	0.000	2	1	0	0	0
		Examination of Companies (Court) Rules, 1959 by expert	Timely submission of report by the expert group.	Date	0.000	15/03/2010	31/03/2010	0	0	0
		Issue of Notification under Section 67 of LLP Act	Publication in the Gazette	Date	0.000	15/03/2010	31/03/2010	0	0	0
		Issue of Rules relating to winding up and dissolution of LLPs	Publication in the Gazette	Date	0.000	15/03/2010	31/03/2010	0	0	0
		Revision of Forms prescribed under LLP	Issue of revised forms	Date	0.000	15/03/2010	31/03/2010	0	0	0
		Dissemination of information regarding LLPs through	Number of workshops organized	Number	0.000	2	1	0	0	0
		Submission of report by Task Force for review of Cost Accounting Records Rules.	Date of submission of report.	Date	0.000	15/03/2010	31/03/2010	0	0	0
		Finalization of roadmap for convergence of Accounting standards with IFRS.	Date of finalization of roadmap.	Date	0.000	15/03/2010	31/03/2010	0	0	0
2 On line delivery of all registry related services with speed certainty and transparency, access to public information and effectively monitoring of statutory compliance by the companies.	20.00	E-stamping under the Companies Act	No. of electronic transactions as a percentage of total	percentage	0.000	55	50	--	--	--
		Enabling bulk generation of show cause notices to	Timeline	Date	0.000	15/03/2010	31/03/2010	--	--	--
		Making the website bilingual (Static content)	Timeline	Date	0.000	15/03/2010	31/03/2010	--	--	--
		Training in back office (East&South Regions)	Timeline	Date	0.000	15/03/2010	31/03/2010	--	--	--
		Augmenting Helpdesk facility	Timeline	Date	0.000	15/03/2010	31/03/2010	--	--	--

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						100%	90%	80%	70%	60%
		Making all forms online in pdf format (LLP)	No. of LLP forms made online	Number	0.000	25	22	--	--	--
		Enabling additional payment modes (LLP)	No. of modes available on LLP system	Number	0.000	2	1	--	--	--
		Completion of CBT (Training) manuals for LLP	Timeline	Date	0.000	15/03/2010	31/03/2010	--	--	--
		Delivery of 'As-Is' Report (OL)	Timeline	Date	0.000	15/03/2010	31/03/2010	--	--	--
		Effective & comprehensive training of ICLS officers	No. of training programmes	number	0.000	2	1	--	--	--
		Creation of physical infrastructure of IICA [ Timely completion of construction work as per PERT	Timeline	Date	0.000	15/03/2010	31/03/2010	--	--	--
3 To encourage corporates to adopt good corporate governance practices and corporate social responsibility.	7.00	Developing a Voluntary Code of Governance	Time lines	Date	0.000	15/03/2010	31/03/2010	0	0	0
		Developing a Voluntary code on Corporate Social Responsibility	Time lines	Date	0.000	15/03/2010	31/03/2010	0	0	0
		Observing "India Corporate Week"	Time lines	Date	0.000	15/03/2010	31/03/2010	0	0	0
4 To promote investor education and awareness for creation of appropriate business environment that facilitate growth of corporate sector in the country.	8.00	Investor Awareness Programmes	Number of Programmes	Number	0.000	120	100	0	0	0
		Translation of IEPF website ( iepf.gov.in) in Hindi	Time lines	Date	0.000	15/03/2010	31/03/2010	0	0	0
		Educating investors through Media Campaign (i) Through Print Media	Advertisement in National as well as Regional	Date	0.000	15/03/2010	31/03/2010	0	0	0
		(ii) Through visual Media	Telecast of TV, Video spots	Date	0.000	15/03/2010	31/03/2010	0	0	0
5 To provide an effective institutional mechanism for resolution of corporate	15.00	Examination of investigation report of Satyam and filing of	Timeline	Date	0.000	15/03/2010	31/03/2010	0	0	0

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Objective	Weight	Action	Success Indicator	Unit	Weight	Target / Criteria Value				
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						100%	90%	80%	70%	60%
disputes under the Company Act, 1956.		in court by 31.03.2010								
		Processing of inspection reports received upto 31.10.2009 and issue of follow up instructions reg. filing of prosecution	Completion of Tasks assigned	Number	0.000	112	102	0	0	0
		Processing of technical scrutiny reports received upto 30.09.2009 and issue of follow up instructions reg. filing of	Completion of Tasks assigned	Number	0.000	7	6	0	0	0
		Processing of investigation report received upto 31.10.2009 and issue of follow up	Completion of Tasks assigned	Number	0.000	17	16	0	0	0
* Efficient Functioning of the RFD System	5.00	Timely submission of Draft for Approval	Delay in On time submission (from the due date Nov. 29, 2009)	Number	2.000	0.00	1.00	2.00	3.00	4.00
		Timely submission of Results	Delay in On time submission (from the due date April 30 2010)	Number	2.000	0.00	1.00	2.00	3.00	4.00
		Finalize a Strategic Plan	Delay in Finalizing the Action Plan to make the Strategic Plan for next 5 years (from due date Feb.	Number	1.000	0.00	1.00	2.00	3.00	4.00

\* Mandatory Objective(s)

### Section 3: Trend Values of the Success Indicators

Objective	Action	Success Indicator	Unit	Actual Value for FY 07/08	Actual Value for FY 08/09	Target Value for FY 09/10	Projected Value for FY 10/11	Projected Value for FY 11/12
1 To provide simplified laws governing Corporate Sector to facilitate effective compliance and regulatory regime.	Providing support to Parliamentary Standing Committee on Finance for examination of Companies' Bill, 2009	Number of days by which replies will be sent prior to the stipulated time to the queries raised by Parliamentary Standing Committee	Number	--	--	0	--	--
	Examination of Companies (Court) Rules, 1959 by expert group.	Timely submission of report by the expert group.	Date	--	--	31/03/2010	--	--
	Issue of Notification under Section 67 of LLP Act	Publication in the Gazette	Date	--	--	31/03/2010	--	--
	Issue of Rules relating to winding up and dissolution of	Publication in the Gazette	Date	--	--	31/03/2010	--	--
	Revision of Forms prescribed under LLP	Issue of revised forms	Date	--	--	31/03/2010	--	--
	Dissemination of information regarding LLPs through workshops	Number of workshops	Number	--	--	1	--	--
	Submission of report by Task Force for review of Cost Accounting Records Rules.	Date of submission of report.	Date	--	--	31/03/2010	--	--
	Finalization of roadmap for convergence of Accounting standards with IFRS.	Date of finalization of	Date	--	--	31/03/2010	--	--
2 On line delivery of all registry related services with speed certainty and transparency, access to public information and effectively monitoring of statutory compliance by the companies.	E-stamping under the Companies Act	No. of electronic transactions as a percentage of total	percentag	--	--	50	--	--
	Enabling bulk generation of show cause notices to	Timeline	Date	--	--	31/03/2010	--	--
	Making the website bilingual (Static content)	Timeline	Date	--	--	31/01/2010	--	--
	Training in back office (East&South Regions)	Timeline	Date	--	--	31/03/2010	--	--

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Objective	Action	Success Indicator	Unit	Actual Value for FY 07/08	Actual Value for FY 08/09	Target Value for FY 09/10	Projected Value for FY 10/11	Projected Value for FY 11/12
	Augmenting Helpdesk facility	Timeline	Date	--	--	31/03/2010	--	--
	Making all forms online in pdf format (LLP)	No. of LLP forms made online	Number	--	--	22	--	--
	Enabling additional payment modes (LLP)	No. of modes available on LLP system	Number	--	--	1	--	--
	Completion of CBT (Training) manuals for LLP	Timeline	Date	--	--	31/03/2010	--	--
	Delivery of 'As-Is' Report (OL)	Timeline	Date	--	--	31/03/2010	--	--
	Effective & comprehensive training of ICLS officers	No. of training programmes	number	--	--	0	--	--
	Creation of physical infrastructure of IICA [ Timely completion of construction work as per PERT Chart]	Timeline	Date	--	--	31/03/2010	--	--
3 To encourage corporates to adopt good corporate governance practices and corporate social responsibility.	Developing a Voluntary Code of Governance	Time lines	Date	--	--	31/03/2010	--	--
	Developing a Voluntary code on Corporate Social	Time lines	Date	--	--	31/03/2010	--	--
	Observing "India Corporate Week"	Time lines	Date	--	--	31/03/2010	--	--
4 To promote investor education and awareness for creation of appropriate business environment that facilitate growth of corporate sector in the country.	Investor Awareness	Number of Programmes	Number	--	--	100	--	--
	Translation of IEPF website ( iepf.gov.in) in Hindi	Time lines	Date	--	--	31/03/2010	--	--
	Educating investors through Media Campaign (i) Through Print Media	Advertisement in National as well as Regional Newspapers	Date	--	--	31/03/2010	--	--

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Objective	Action	Success Indicator	Unit	Actual Value for FY 07/08	Actual Value for FY 08/09	Target Value for FY 09/10	Projected Value for FY 10/11	Projected Value for FY 11/12
	(ii) Through visual Media	Telecast of TV, Video spots	Date	--	--	31/03/2010	--	--
5 To provide an effective institutional mechanism for resolution of corporate disputes under the Company Act,	Examination of investigation report of Satyam and filing of prosecutions in court by 31.03.2010	Timeline	Date	--	--	31/03/2010	--	--
	Processing of inspection reports received upto 31.10.2009 and issue of follow up instructions reg. filing of	Completion of Tasks assigned	Number	--	--	102	--	--
	Processing of technical scrutiny reports received upto 30.09.2009 and issue of follow up instructions reg. filing of	Completion of Tasks assigned	Number	--	--	6	--	--
	Processing of investigation report received upto 31.10.2009 and issue of follow	Completion of Tasks assigned	Number	--	--	16	--	--



## Section 4: Description and Definition of Success Indicators and Proposed Measurement Methodology

1. Timely replies to the queries of Parliamentary Standing Committee:

If the replies to the queries of Parliamentary Standing Committee are submitted within the stipulated time, it will be considered as replied in time.

2. Timely submission of report by expert group:

If the expert group submits its report by 28.2.2010, it will be considered as timely.

3. Organising workshops :

Group of investors/NGOs are invited to attend well structured workshops for dissemination of information relating to their rights under various statutes.

4. No. of electronic transactions as a percentage of total transactions:

100% target will be achieved when, in the States/UTs where e-Stamping has been accepted by the State Government, stamp duty payments related to select MCA transactions will be made 100% in electronic format.

5. Creation of physical infrastructure of IICA:

Timely completion of construction of IICA means timely completion as per PERT Charts pertaining to the quarter January to March 2010.

## Section 5: Specific Performance Requirements from other Departments

1. Introduction of bills in Parliament : 2. Issue of Notification under section 67 of LLP: 3. Issue of rules relating to winding up and dissolution of LLPs: 4. Revision of Forms prescribed under LLPs Rules.

M/O Law: Legal Vetting and Hindi Translation - Legislative requirements - Cannot be Quantified - Objective cannot be achieved

No. of workshops organised under IEPF/ No. of advertisements under IEPF

M/O Finance :- Budget - Meeting Expenses - Rs. 5 Crore - Objective cannot be achieved

Examination of Proposals

Committee on IEPF / Sub-committee on IEPF : Timely approvals - For initiation of work - Not quantifiable - May lead to delay in initiation of work.

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Minister  
Name of the Ministry

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Secretary  
Department/Ministry

Place: \_\_\_\_\_  
Date \_\_\_\_\_